

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3198
ANSWERED ON:12.12.2012
ADMISSION OF EWSs IN PRIVATE SCHOOLS
Jindal Shri Naveen

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has conducted any detailed study for the implementation of the 25% reservation for Economically Weaker Sections (EWSs) students in private schools under the RTE;
- (b) if so, the details thereof along with the criterion set for both identification of EWS students who are to be provided admission under 25% quota in private schools;
- (c) whether presently students upto standard V from EWS category cannot access private schools for admission under the RTE Act if they do not have a private school in the neighbourhood as defined under the Act;
- (d) if so, the details thereof;
- (e) whether the Government proposes to amend the RTE Act so as to facilitate the EWS category students up to standard V to get admission in private schools outside their neighbourhood; and
- (f) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) & (b): As the implementation of this aspect of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 was initiated only in 2011-12 no detailed study has been carried out by the Government in this regard. The weaker sections of society covered under this provision are notified by the respective State Governments as the appropriate Government under the RTE Act.
- (c) & (d): The admission of children under section 12(1)(c) of the RTE Act, 2009 is applicable only to the entry level class-I or pre-primary and does not apply to admission in higher grades.
- (e) & (f): No proposal exists to amend the RTE Act, 2009.